

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 10/15

CIS No. 215/2019

CBI Vs. R. P. Bhatia

RC No. 24A/2015/CBI/ACB/New Delhi

U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act

27.08.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is No. 322/RG/DHC/2020 dt. 15.08.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

Vide order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-cum-Special Judge

(PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been directed that functioning of the courts at Rouse Avenue District Court Complex till 31.08.2020 shall be on the same terms as contained in the previous order dated 30.07.2020 of that office and further that the Courts at Rouse Avenue District Court Complex may adjourn those matters which can be heard appropriately through regular mode only.

Vide the previous order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it was directed that all courts at Rouse Avenue District Court Complex shall take up all cases through video conferencing, however, evidence shall be recorded only in ex-parte and uncontested cases.

Present: SI Ashok Kumar, Pairvi Officer for CBI.

Accused R. P. Bhatia with Advocate Sagar Hajelay, proxy counsel for Advocate Devraj, counsel for the accused.

Ld. PP is on leave today as his mother is sick and hospitalized.

The matter is at the stage of final arguments.

Proxy counsel seeks adjournment on the ground that the defence counsel, Advocate Devraj is suffering from fever.

In the facts and circumstances, it is deemed just and proper to adjourn the matter.

Put up for final arguments in defence on 01.09.2020.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of

Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 27.08.2020

ISB